

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3814
ANSWERED ON:18.02.2014
IRREGULARITIES IN COAL IMPORT
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of COAL be pleased to state:

- (a) whether serious irregularities have been reported in import and supply of coal to the National Thermal Power Corporation and NTPC-SAIL Power Corporation Limited from Indonesia which resulted in loss to the Government exchequer during 2011-13;
- (b) if so, the details thereof;
- (c) whether the Government has inquired into the alleged irregularities;
- (d) if so, the details thereof and if not, the reasons thereof; and
- (e) the punitive action initiated by the Government against the guilty officers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (e) As per information provided by the Ministry of Power and the NTPC, the CBI has registered a case for supply of low quality imported coal at NTPC Unchahar against contract awarded to STC vide Ref. No. 01/NTPC/STC/IMPCoal/2010 dated 25.01.11. Similar case has been registered in respect of imported coal supplied at NSPCL Bhilai Project under coal supply contract awarded by them to MMTCL. On 03.01.14, CBI teams have conducted search operation in the offices and residential premises of some officials at NTPC Unchahar and at NSPCL Bhilai Project. Both the cases are being dealt by CBI Gandhi Nagar Branch.